

[*Translation*]

Raids on Offices and Houses of Businessmen in Patna (Bihar)

2773. SHRI ABDUL HANNAN ANSARI : Will the Minister of FINANCE be pleased to state :

(a) the number of businessmen in district Patna in Bihar whose offices and houses were raided by the Income Tax Department during the period from January, 1985 to 31st December, 1985; and

(b) the amount of black money recovered from their premises and the number and particulars of the persons against whom prosecutions have been launched ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). During the calendar year 1985, Income-Tax Department conducted searches in the cases of ten businessmen in district Patna in Bihar and seized, prima-facie, unaccounted assets worth Rs. 34.32 lakhs approximately. No prosecutions have been launched, so far, by the department against these businessmen.

[*English*]

Norms for Supply of Controlled Cloth by N.T.C.

2774. SHRIMATI D.K. BHANDARI : Will the Minister of TEXTILES be pleased to state :

(a) whether his Ministry is aware that the overall supplies of controlled cloth as allocated to Sikkim were mis-appropriated by dealers in the past years;

(b) whether there are any norms for the regulation of supply and distribution of such goods by the National Textile Corporation; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KAURSHID ALAM KHAN) : (a) to (c). Distribution of controlled cloth is primarily

the responsibility of State Governments. As per report from the Government of Sikkim, the Sikkim Consumer Co-operative Society Ltd., Sikkim, the authorised dealers of controlled cloth through multi-purpose cooperative societies in the State failed to distribute it properly. The matter is being investigated by the Government of Sikkim. Pending investigation, further allotment to the Society has been stopped.

At present the controlled cloth is being allocated to various States/Union Territories on the basis of a composite criteria given 2/3rd weightage for the total population and 1/3rd for the population below the poverty line.

Proposal to Construct Yatri Niwas during Seventh Five Year Plan

2775. SHRI GURUDAS KAMAT : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether a proposal to construct Yatri Niwas during the Seventh Plan is under consideration of Government;

(b) if so, the details thereof; and

(c) the number of such Yatri Niwas proposed to be constructed in Maharashtra and the locations thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) During the Seventh Plan period Department of Tourism has initiated a scheme for construction of Yatri Niwas to provide accommodation to low/middle income group tourists. In the first phase at least one Yatri Niwas is proposed to be constructed in each State/Union Territory. This is a joint-venture scheme under which the State Government would provide a developed piece of land and other ancillary facilities while the construction cost will be met by the Central Department of Tourism.

The accommodation will consist of around 60 beds in the form of double bedrooms and 4-6 bedded dormitories. The